

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**MA No. 91/2023**

**In**

Original Application No. 85/2023

**In the matter of:**

Mohd. Muslehuddin

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH:- 02.01.2024**

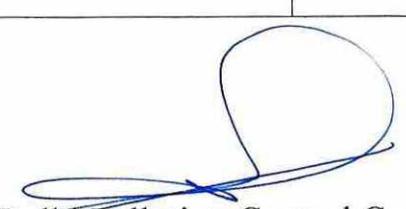
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Filed by:

New Delhi:

Dated: 21.12.2023

  
Delhi Pollution Control Committee

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...Respondents

**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLAINT TO THE ORDER  
DATED 09.10.2023.**

IT IS MOST RESPECTFULLY SHOWNETH:

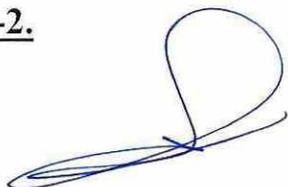
1. That this Hon'ble Tribunal issued a notice on 09.10.2023 and pleased to direct, Delhi Pollution control Committee (DPCC) and District Magistrate (North) to file the compliance report.
2. That, vide order dated 13.03.2023, this Hon'ble Tribunal was pleased to constitute a joint Committee comprising DPCC and DM(North) with direction to visit the site and collect relevant information and take appropriate remedial action against the illegal operation of a scrap unit at house no. 330, Pocket-8, SectorA-5, Narela, Delhi, if any violation of environmental law and norms is found. The committee was required to submit the action taken report. The nodal agency for coordination and compliance was nominated "District Magistrate (North)".

3. That, in compliance of the Hon'ble NGT order dated 09.10.2023, a joint inspection by officials of Revenue Department and DPCC was carried out on 03.11.2023. Following are the observation of the joint inspecting team:

- 1) The premises i.e. House No. 330, Pocket-8, Sector A5, Narela, Delhi-110040 is shop of 12.5 Sq. Mtrs. Area and run by Sh. Gulab s/o Smt. Tara Devi.
- 2) The plot is allotted by JJ Slum, Delhi and the owner of the plot as per the documents shown during inspection is Smt. Tara Devi w/o Kari Shaho R/o Plot no. 131, Pocket-8, Sector A5, Narela, Delhi-110040.
- 3) No plant machinery found installed in premises except one Atta Chakki (non-operational during the inspection) and about 07 half-filled bags of grains/atta and a chair, table found inside the shop and a weighing machine found in front of shop.
- 4) MCD has issued license (No. 2307182922403) at the said shop for Atta Chakki in the name of Gulab Atta Chakki.
- 5) No hazardous waste scrap found except 01 TV (non-functional), some general waste items like paper and cardboard boxes (gatta), wire, empty bottles etc. found lying on road side/footpath (covered drain) in front of Atta Chakki shop.
- 6) No green belt observed near shop except a park across the road.
- 7) No such waste found dumped in the park, however some garbage like rotten leaves, road dust, wrappers, wooden board etc. found in front of park near drain.

Copy of the inspection report dated 03.11.2023 alongwith Geo-tagged photographs are enclosed herewith as **ANNEXURE-1 (Colly)**.

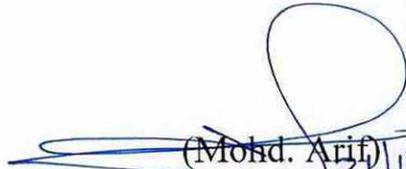
4. That, DPCC issued a letter on 08.12.2023 to the Deputy Commissioner, Narela Zone, MCD to take necessary action, for removal of waste/ garbage and encroachment on the road side etc. and seeking ATR in the matter at the earliest. Copy of the letter dated 08.12.2023 is enclosed herewith as **ANNEXURE-2**.



5. That, DPCC has issued show cause notice for imposition Environmental Damages Compensation to M/s Gulab Atta Chakki, H. No. 330, Pocket-8, A-5, Narela, Delhi-110040 the tune of Rs. 40,000/- (Forty Thousand only) on 18.12.2023. Copy of the letter dated 18.12.2023 is enclosed herewith as ANNEXURE-3. The reply wrt show cause notice dated 18.12.2023 is still awaited.

6. The present compliance report may kindly be taken on record.

Dated: 21/12/23

  
(Mohd. Arif)  
Sr. Environmental Engineer 21/12/23

Annexure-1 (Copy)**JOINT INSPECTION REPORT****Sub: OA. No. 85/2023 in the matter of "Mohd. Muschuddin Vs. Govt. of NCT of Delhi"**

A joint inspection of the alleged scrap unit at House No. 330, Pocket-8, Sector A5, Narela, Delhi-110040 was carried out on 03.11.2023 by the officials of Revenue Department and DPCC. Observations/findings of inspection are as under:

- 1) The alleged premises i.e. House No. 330, Pocket-8, Sector A5, Narela, Delhi-110040 is shop of 12.5 Sq. Mtrs. Area and run by Sh. Gulab s/o Smt. Tara Devi.
- 2) The plot is allotted by JJ Slum, Delhi and the owner of the plot as per the documents shown during inspection is Smt. Tara Devi w/o Kari Shaho R/o Plot no. 131, Pocket-8, Sector A5, Narela, Delhi-110040.
- 3) No plant machinery found installed in premises except one Atta Chakki (non-operational during the inspection) and about 07 half-filled bags of grains/atta and a chair, table found inside the shop and a weighing machine found in front of shop.
- 4) MCD has issued license (No. 2307182922403) at the said shop for Atta Chakki in the name of Gulab Atta Chakki (copy attached).
- 5) During inspection, no hazardous waste scrap found except 01 TV (non-functional), some general waste items like paper and cardboard boxes (gatta), wire, empty bottles etc. found lying on road side/footpath (covered drain) in front of Atta Chakki shop. No green belt observed near shop except a park across the road. No such waste found dumped in the park, however some garbage like rotten leaves, road dust, wrappers, wooden board, found lying/dumped in front of park near drain.

Geo-tagged photographs are attached.

Pamer  
03/11/23  
C Vinod Singh Bisht  
Naib Tehsildar  
Narela, Delhi

Vikas  
03/11/23  
VIKAS  
JEE, DPCC

Ajay Malik  
03/11/2023  
AJAY MALIK  
JEE, DPCC



**MUNICIPAL CORPORATION OF DELHI**  
**Public Health Department**  
**HEALTH TRADE LICENSE**



Applicant photograph

2307182922403

**Non Transferable/गैर हस्तांतरणीय**  
**Fee Non Refundable/फीस नॉन रिफंडेबल**

विभाग / Department	MCD	क्षेत्र / Zone	NARELA ZONE
अनुज्ञा-पत्र/Special Permit	HLNZ-2307182922403	से मान्य / Valid From	
अनुज्ञा-पत्र वैध/Special Permit Valid upto	31/12/2023		

इ अनुज्ञा-पत्र अधतन संधेधित, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 417/420/421/422 के अनुसरण से स्वीकृत किया जाता है यह कवल इसमे उल्लिखित व्यक्ति और विवरणो निम्न ओर शर्तो के अन्तर्गत वैध है।

This Special Permit is granted in pursuance to the provisions of section 417/420/421/422 of the Delhi Municipal Corporation Act, 1957 as amended from time to time and is valid only for the person and particular trade and particulars specified here in subject to conditions stated here under.

आवेदक और पद का नाम / Name of Applicant and Designation	TARA DEVI (PROPRIETOR)
यूनिट का पता / Address of Unit	PLOT NO-330, PKT-8, SECTOR-A-5, NARELA RAJEEV COLONY NARELA NARELA NARELA ZONE DELHI
व्यापार का प्रकार / Trade Type	Miscellaneous
व्यापार विवरण / Trade description	flour mill / Atta Chakki/ Dal/ Spices mil (small scale) upto 20 sqm
स्थापना क्षेत्र / Area of Establishment	NARELA
नाम और शैली / Name & Style	GULAB ATTA CHAKKI
जारी करने की तिथि / Date of Issue	18/07/2023



Note: \* This certificate does not confer ownership rights to the licensee.

\*\* Validity subject to validity of Delhi special permit act.

This certificate is computer generated and does not require any seal/signature in original. The registration no. is unique to each trade license. The Authenticity can be verified at [mcdonline.nic.in](http://mcdonline.nic.in) and QR Code.

गुलाब



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Municipal Corporation of Delhi  
**PAYMENT RECEIPT**

**Trade License Details**

Application Type	NEW
Trade Type	Miscellaneous
Applied Date	18/07/2023
Trade Description	flour mill / Atta Chakki/ Dal/ Spices mil(small scale) upto 20 sqm
Applicant Name	TARA DEVI
Unit/Shop Name	PLOT NO-330, PKT-8, SECTOR-A-5, NARELA RAJEEV COLONY NARELA NARELA NARELA ZONE DELHI
Mobile Number	9015871128

**Payment Details**

Receipt No	112944697540
Transaction id	8122307181370
Transaction Date	18/07/2023
Processing Fee (Rs)	1000.0
Registration Fee(Rs)	10000.0
Trade/Storage License Fee (Rs)	5000.0
Late Fee(Rs)	0
Total Amount to Pay (Rs)	16000.0
Payment Mode	0
Bank Name	HDFCPayment
Date:	18/07/2023

**PAYMENT SUCCESS**

Printed On: Jul 18, 2023, 3:48 PM

गुला



**Bill of Supply for Electricity**

Name: **MS. TARA DEVI** Daughter Of Mr. **KISHORI LAL**  
 Billing Address: **HOUSE NO 330 GROUND FLOOR PKT 8 PUNARVAS COLONY SEC A-5 NARELA LANDMARK DELHI 110040**  
 Supply Address: **HOUSE NO 330 NORTH PORTION GROUND FLOOR (ONLY) FLOOR PKT- 8 PUNARVAS COLONY SEC-A-5 NARELA CITY DELHI 110040**  
 Mobile/Tel No. 9015871128  
 E-mail GULABKUMAR5842@GMAIL.COM

Sanctioned Load (KW/KVA) 1.00/1.00  
 Contract Demand  
 Power Factor  
 District NARELA  
 Zone DSIDC  
 MRU No. NL15C001  
 Walking Sequence 000535/0330/001  
 Pole/Pillar No. 522-50/2/2/5

CA No. 60029927955  
 Energisation Date 22/08/2022  
 Security Deposit 4500.00  
 SLD Charges 3000.00  
 Connection Type PERMANENT  
 Tariff Category NDLT  
 Bill Basis Actual(KVAH)  
 Bill Remark Bill On Reading  
 Bill Date 01/11/2023  
 Bill No. 10806780156

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Unit	Current Meter Detail		Removed Meter Detail		Units Consumed ((A-B) x MF) + ((C-D) x MF)
	Current Reading (A)	Previous Reading (B)	Removal Reading (C)	Previous Reading (D)	
KWH MDI KW	No.41855154, MF= 1.00				496
	Status(Visual Inspection):OK,Single Phase				
	26/10/2023	23/09/2023			
	6417	5921			
	7.35				



Due Date  
 16-NOV-2023  
 (Immediate for Arrears)  
 Total Amount Payable  
**Rs. 7830.00**



**Important Message**

For any help related to Online registration of New Connection request, please contact @ 24\*7 helpline number-19124 or What's App No-7303482071 or Live Chat with our Executives at www.tatapower-ddl.com  
 Interest accrued for FY 2022-2023, already adjusted in bill no. 12005448159(Generated for the period 15.03.2023 TO 16.04.2023 ) for Rs. 199.36, TDS deducted Rs. 0.00

Make your cheque/DD payable to Tata Power Delhi Distribution Limited CA No. 60029927955. Please mention full name and phone number of drawer while making payment through cheque. Cheque should be A/c payee, payable at Delhi and not post dated.  
 Power Purchase Adjustment Cost (PPAC) is being levied on Energy & Fixed Charges as - Provisional PPAC @ 8.75% and Differential PPAC @ 20.38%, for detail, please refer reverse side of bill  
 Your Current MDI has exceeded the Sanctioned load (SL). Kindly note, as per DERC Order the highest of average of MDI readings recorded as per billing cycle covering any four consecutive calendar months during the fin. year i.e. from 1st Apr to 31st Mar would be adopted to revise the SL in next FY.

**Current Demand Details / वर्तमान शुल्क का विवरण**

Bill Period 24/09/2023 to 26/10/2023  
 Days: 33 Month: 1.0720

**Fixed Charges** 2358.42  
 $7.00 * 250.00 * 1.0720 + [(7.00 - 1.00) * 250.00 * 1.0720] * 30 / 100 = 2358.42$

**# Energy Charges** 2976.00  

Units	Rate(Rs.)	Amount(Rs.)	Type
496	X 6.00	2976.00	

Total 2976.00

**Power Purchase Cost Adj. Charge (PPAC)**

PPAC On Fixed Charges 206.36  
 # PPAC On Energy Charges 260.41  
 Differential PPAC On Fixed Charges 480.65  
 # Differential PPAC On Energy Charges 606.50

**Surcharge**  
 On Fixed Charge @8% 150.08  
 # On Energy Charges @8% 238.08

**Pension Trust Surcharge**

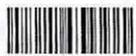
On Fixed Charge 131.32  
 On Energy charge 208.32  
 Electricity Tax @5% (on #) 204.05

Net Current Demand 7820.19

Billing Period	Days	Units	Sanctioned Load	Actual Demand	Subsidy	PPAC	Total Amount Payable
24/08/23 to 23/09/23	31	459	Actual	7807.02	0.00	0.00	7830.00
22/07/23 to 23/08/23	33	565	Actual	8421.99	0.00	0.00	8470.00
22/06/23 to 21/07/23	30	493	Actual	7499.41	0.00	0.00	7530.00
20/05/23 to 21/06/23	33	446	Actual	7372.04	0.00	0.00	7430.00
17/04/23 to 19/05/23	33	455	Actual	7394.25	0.00	0.00	7420.00
15/03/23 to 16/04/23	33	470	Actual	6556.58	0.00	0.00	6350.00

Month	Amount
OCT-23	7830.00
SEP-23	8470.00
AUG-23	7530.00
JUL-23	7430.00
JUN-23	7420.00
MAY-23	6350.00

Other Arrears not incl. in "Total Amount Payable"	
On a/c of Theft of Electricity	NTA/Disputed



**Your Electricity Bill Summary / बिल सारांश**

Net Current Demand	Subsidy	Arrears (included in Total Amount Payable)		Provisional Bill Refund	Adjustments	LPSC	Total Amount Payable
7820.19		Energy	Non-Energy			15.38	7832.72
		-2.85	0				

For opting e-bill, visit customer login section at our website www.tatapower-ddl.com / call us at 19124 to contribute greener step towards environment

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 **GPS Map Camera**

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028,  
India

Lat 28.862305°

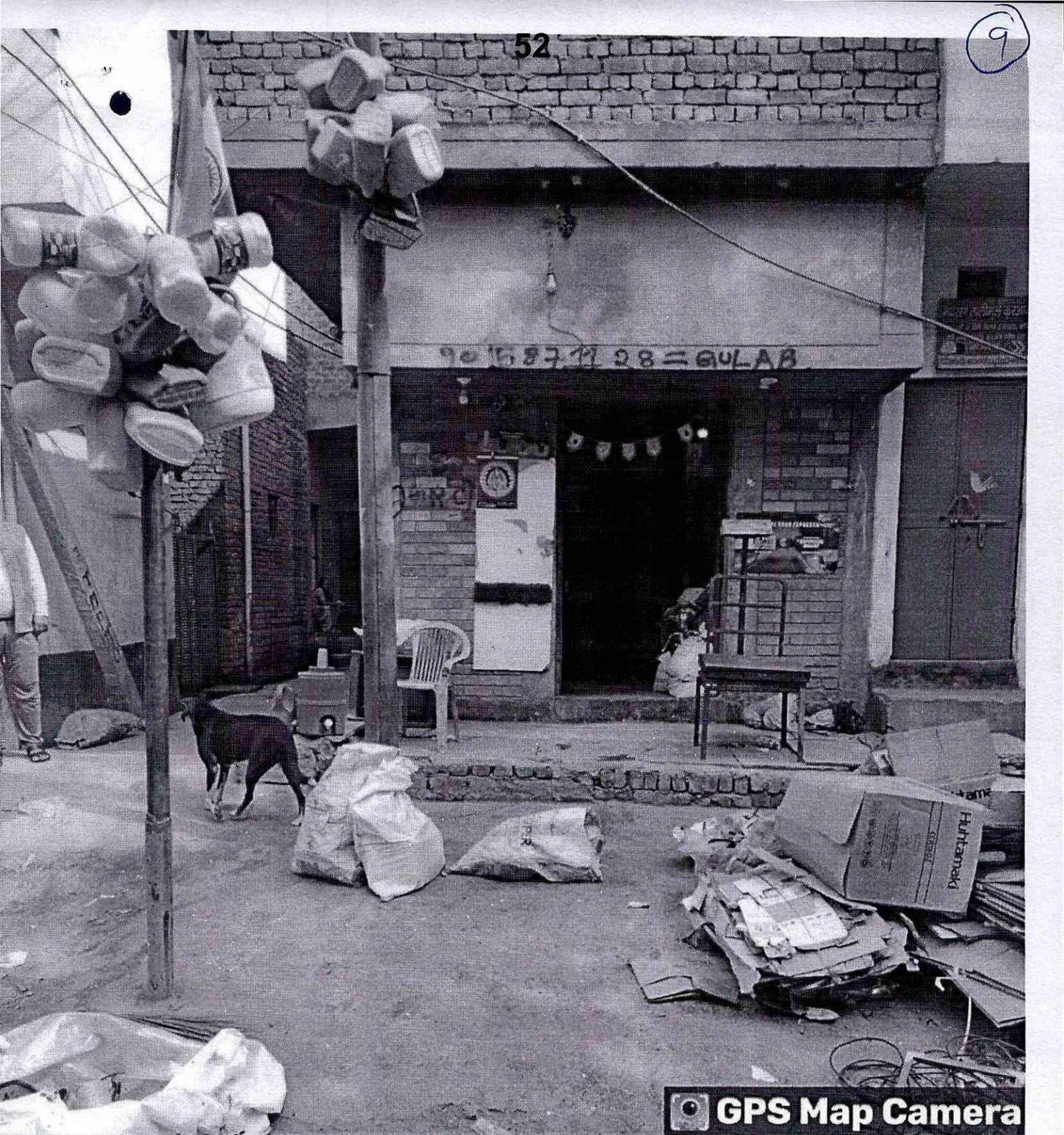
Long 77.101036°

03/11/23 11:43 AM GMT +05:30



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 **GPS Map Camera**

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028,  
India

Lat 28.862284°

Long 77.101°

03/11/23 11:50 AM GMT +05:30



Google



 **GPS Map Camera**

नई दिल्ली, Delhi, India  
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028,  
India  
Lat 28.862306°  
Long 77.101036°  
03/11/23 11:43 AM GMT +05:30



Google

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 **GPS Map Camera**

**नई दिल्ली, Delhi, India**

**304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028,  
India**

**Lat 28.862201°**

**Long 77.10098°**

**03/11/23 11:46 AM GMT +05:30**

**Google**



GPS Map Camera

नई दिल्ली, Delhi, India

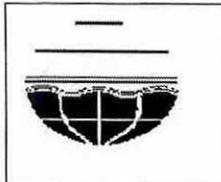
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862085°

Long 77.1011°

03/11/23 12:04 PM GMT +05:30

Google



**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
1<sup>st</sup> Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54  
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-V/NGT-OA-85/2023/ 2636

Dated: 8/12/23

To,

The D.C. (MCD) Narela Zone,  
Opposite Narela Police Station,  
Delhi-110040.

Annexure-2

**Sub.: Regarding Order passed by Hon'ble NGT in Original Application No. 85/2023 on 13.03.2023 in the matter "Mohd. Muslehuddin Vs. Govt. of NCT of Delhi".**

Sir,

This has reference to the order passed by Hon'ble National Green Tribunal in Original Application No. 85/2023 on 13.03.2023 and 09.10.2023 in the matter "Mohd. Muslehuddin Vs. Govt. of NCT of Delhi (copy enclosed) regarding a scrap unit at House No. 330, Pocket-8, A-5, Narela, Delhi-110040.

In view of above, a joint inspection consisting of officials of Revenue Department and DPCC was carried out on 03.11.2023. During the course of inspection it was found that the premises/shop in question has taken MCD Health Trade License (copy enclosed) for atta chakki. The brief of inspection as follows: (copy of I/R enclosed)

"...4) MCD has issued license (No. 2307182922403) at the said shop for Atta Chakki in the name of Gulab Atta Chakki (copy attached).

5) During inspection, no hazardous waste scrap found except 01 TV (non-functional), some general waste items like paper and cardboard boxes (gatta), wire, empty bottles etc. found lying on road side/footpath (covered drain) in front of Atta Chakki shop. No green belt observed near shop except a park across the road. No such waste found dumped in the park, however some garbage like rotten leaves, road dust, wrappers, wooden board etc. found in front of park near drain...."

In view of above, I am directed to request you to kindly take necessary action, for removal of waste/garbage and encroachment on the road side. It is also requested to provide details of license including period of operation of unit and whether this activity allowed in the area also provide the details of action taken if any w.r.t the premises in question. An Action Taken Report in the matter may please be provided at the earliest.

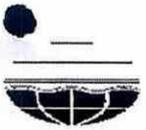
This may be treated as most urgent as ATR is to be filed before the Hon'ble NGT.

Yours sincerely,

Encl.: As above.

(Mohd. Arif)  
Sr. Env. Engineer

O/C

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> 1 <sup>st</sup> Floor, E-Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054 Visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	14
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F. No. DPCC/CMC-V/OA No.85/2023/ 2648-2649

Dated: 18/12/23

**Subject: Show Cause Notice for imposition Environmental Compensation.**

Whereas, **M/s Gulab Atta Chakki, H. No. 330, Pocket-8, A-5, Narela, Delhi-110040** (hereinafter called the addressee unit) was engaged in the activity of atta chakki since July 2023, as per licence issued by erstwhile north Delhi Municipal Corporation.

And whereas a complaint was made before Hon'ble NGT complaining about scrap/kabadi shop involving storage/trading, causing violation of the Noise Rules while loading, unloading of iron and plastic scrap from roof which leads to significant noise pollution for neighbouring residents, kabadi waste on road sides/footpath thereby causing Air Pollution. The said activity falls under White Category as per the categorization of industrial activities.

And whereas, Mohd. Muslehuddin filed an Original Application before Hon'ble NGT which was registered as OA No. 85/2023 entitled as "Mohd. Muslehuddin Vs. Govt. of NCT of Delhi & Ors." and the Hon'ble NGT vide its order dated 09.10.2023 issued notices to Respondents no. 1 to 2 requiring them to file their response/ reply.

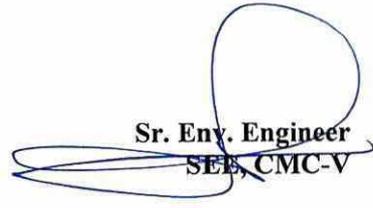
And whereas, in compliance to order of Hon'ble NGT dated 09.10.2023 a joint inspection was conducted by by the joint team of DPCC and Revenue Department on 03.11.2023 in compliance with the order passed by Hon'ble NGT from time to time.

And whereas, case of the addressee unit was placed before the Competent Authority in Delhi Pollution Control Committee and who decided to issue Show cause notice for imposition of Environmental Damages Compensation.

Now therefore, in view of Hon'ble NGT directions and in view of the non-compliances mentioned above, the Competent Authority of DPCC keeping in view of the 'Polluters Pay Principle' has decided to issue Show Cause Notice for imposition of Environmental Damages Compensation (EDC) of **Rs. 40,000/- (Rupees Forty Thousand only)** on the addressee unit for causing damage to the environment.

By way of this notice, the addressee unit is hereby called upon to Show Cause as to why the above said Environmental Compensation should not be imposed. The reply, if any, should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned Environmental Compensation will be imposed without any further reference...

This is being issued as per the approval of Competent Authority, Delhi Pollution Control Committee.

  
**Sr. Eny. Engineer**  
**SEB, CMC-V**

To,

**M/s Gulab Atta Chakki/ Owner Occupier,**  
**H. No. 330, Pocket-8, A-5,**  
**Narela, Delhi-110040**

Copy to:

1) Master File, CMC-V.

